

(e) Management of eight collieries had applied for recognition earlier but none of them could be granted recognition. The ninth colliery has applied for recognition only recently and its application is under consideration.

Of the eight collieries whose applications were rejected six have applied again for recognition. One of these has been approved and the remaining five are under consideration.

#### Overpayment by I.O.C.

1522. **Shri Daji:** Will the Minister of **Petroleum and Chemicals** be pleased to refer to the reply given to Unstarred Question No. 2258 on the 14th April, 1965 and state:

(a) whether the money overpaid to Messrs. R. B. Bhola Nath and Sons by the I.O.C. has since been recovered; and

(b) if so, the action taken against those responsible for the overpayment?

**The Minister of Petroleum and Chemicals (Shri Alagesan):** (a) and (b). On further investigation, an over-payment of only Rs. 550 on account of supply of sub-standard materials, to a firm called Messrs R. B. Bhola Nath and Co., was detected and this amount has been recovered from that firm. The question of action against those responsible for this over-payment was examined in consultation with the Central Vigilance Commission and no action against any official of the Corporation was considered necessary.

#### Central Recruiting Organisation System

1523. **Shri Warrior:** Will the Minister of **Labour, Employment and Rehabilitation** be pleased to state:

(a) whether it is a fact that the 9th Session of the Industrial Committee on coal mining at its meeting at Calcutta in August, 1964 recommended for

abolishing the Central Recruiting Organisation system;

(b) whether this Organisation is still being run and maintained by the employers; and

(c) if so, the reasons for non-implementation of the recommendations of the Committee?

**The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shah Nawaz Khan):** (a) to (c). As explained in replies to Unstarred Question Nos. 764 and 3205 of 23rd February, 1966 and 24th August, 1966 respectively, the Coal Fields Recruiting Organisation is an employers' Organisation. The control exercised by the Organisation over the Gorakhpuri labour have led to certain undesirable practices. In the light of the recommendation of the Industrial Committee on Coal Mining (August 1964) the Government have given careful consideration to the matter and have decided that these practices which have led to discrimination between Gorakhpuri labour and other labour employed in mines in the matters of admissions to miners' hostels, conditions of work and supervisory control should be stopped. The measures chalked out in this connection are under implementation by the authorities concerned.

#### Central Jail, Delhi

1524. **Shri M. N. Swamy:**  
**Dr. Saradish Roy:**  
**Shri P. Kunhan:**  
**Shri Sambichibava:**

Will the Minister of **Home Affairs** be pleased to state:

(a) the total number of prisoners in the Central Jail, Delhi who are eligible for a better class but have been confined to 'C' class;

(b) the number of cases still pending with Government and since when they are pending;

(c) whether some cases have been pending for more than six months; and